

and things like that. why have we not been able to take it up? When we have an item on the Agenda, we push it aside and take up something else. The Company may be the same but the contract is different. The Ministry is different. Do you think that we will be able to discuss it now?

SHRI CHANDRA JEET YADAV: We are not saying that.

SHRI BASU DEBACHARIA (Bankura): Both can be discussed together.

MR. SPEAKER: How can we? The Minister should be here. The contract is different. The Ministry is different. Let us not do like that.

(Interruptions)

MR. SPEAKER: Shri Sobhanadræwara Rao Vadde to initiate the discussion under Rule 193.

18.52 hrs.

DISCUSSION UNDER RULE 193

CONTRACT TO M/S ASEA BROWN
BOVERI (ABB) FOR PUURCHASE OF
ELECTRIC LOCOMOTIVES

[English]

SHRI SOBHADREESWARA RAO VADDO (Vijayavada): Mr. Speaker, Sir, I thank you very much for allowing a discussion on this important matter of awarding of a contract to M/s Asea Brown Boveri for the purchase of electric locomotives. In fact, I have written a letter to the hon. Minister on 27th March asking him to clarify several aspects relating to this contract.

[Translation]

SHRI GEORGE FERNANDES: Mr. Speaker, Sir, the debate will take much time. We all know that this thing has also happened earlier. Therefore, I suggest that as now the debate has started it should be allowed to continue in the next session.

[English]

MR. SPEAKER: There will not be any difficulty if they give a fresh notice in the next Session to take it up, instead of saying that we carry it over.

(Interruptions)

SHRI BASU DEB ACHARIA (Bankura) It is possible to carry it over to the next Session. We can continue it in the next Session.

MR. SPEAKER: Shri Basu Deb Acharia, please understand that if you are very keen to discuss in the next Session, nobody is going to say not to do it. But let us not continue it to the next Session.

SHRI BASU DEB ACHARIA: There were instances.

MR. SPEAKER: I agree with you that the same thing can be discussed.

SHRI GEORGE FERNANDES: According to rules, it is possible.
(Interruptions)

MR. SPEAKER: I do not give any promise. I will get it examined.

SHRI BASU DEB ACHARIA: There are a number of instances (interruptions)

MR. SPEAKER: There is no difficulty if

you are very keen, if the hon. Minister are keen. The Minister has more than once told me, written to me saying to take it up. He will certainly be ready to take it up next time also. There will not be any difficulty.

SHRI BASU DEB ACHARIA: We can continue it in the next Session. There are a number of instances.

SHRI AMAL DATTA (Diamond Harbour): Let him finish his speech. (Interruptions)

MR. SPEAKER: I will examine it. I will not say anything on this point. I will get it examined if it can be done.

[Translation]

SHRI MADAN LAL KHURANA (South Delhi): Mr. Speaker, Sir, same thing happened in the 9th Lok Sabha also. I had initiated the debate on Bofors issues but later on the sitting of the Lok Sabha suspended.

[English]

MR. SPEAKER: The point is the same. You are in a position to discuss this matter if you want, in the next Session also. Nobody is going to say to do it. The Minister has been asking for a discussion. If he is ready now for the discussion, he can be ready in the next Session also.

[Translation]

SHRI NITISH KUMAR (Barh): Mr. Speaker, Sir, it cannot be continued in the next House, but it can continue in the next session.

[English]

MR. SPEAKER: I will examine it. Do I take it that you do not want to discuss it?

SHRI SOBHANADREESWARA RAO VADDE: No. I wish it now. I am for that. Sir, in spite of the acknowledgment I have received, I did not receive the reply from the hon. Minister regarding the issues which I have raised through my letter. This is a very serious matter because this is not the lone case. It is one among the several issues which is causing grave concern to the people of this country. Sir, the Ministry of Railways have denied to give this particular contract to BHEL and awarded it to ABB. Similarly, as our hon. friend, Shri Chandra Jeet Yadav just now said, a contract was awarded to ABB in respect of National Thermal Power Corporation (NTPC).

MR. SPEAKER: Shri Rao, may I tell you one thing. You are raising this matter now and the Minister will be expected to reply to it. He would have replied and then, in the next session, other members who want to speak, may not have the opportunity to speak. Having once replied to the debate, it may not be necessary in the next session to reply to it. So, if you want that good discussion should be there...

SHRI SOBHANADREESWARA RAO VADDE: Sir, I submit to you that I have no objection to continue it in the next session.

MR. SPEAKER: I am not promising you.

SHRI SOBHANADREESWARA RAO VADDE: Sir, let me complete.

MR. SPEAKER: Shri Rao, please hear me first.

SHRI SOBHANADREESWARA RAO VADDE: After hearing me Sir, you may please tell me.

MR. SPEAKER: Please hear me first on the procedural part. If you are speaking and if I ask the Minister to reply to it, next time,

it will be difficult to take it up for discussion. Supposing, there is no bar to take up the same matter in the next session, if he does not reply...

SHRI SOBHANADREESWARA RAO VADDE: Sir, let me say. During the Eighth Lok Sabha, there were instances where the matters under Rule 193 were discussed partly and were continued and taken up in the session. It happened during the Eighth Lok Sabha. I am very much aware of it. You may kindly examine the precedents and allow me to continue the discussion in the next session.

MR. SPEAKER: Well, I will examine the precedents and all those things. But why are you doing like this? Let me understand the logic.

SHRI SOBHANADREESWARA RAO VADDE: Sir, I have no objection. I am ready to proceed with my speech. (*Interruptions*)

MR. SPEAKER: O.K., You may proceed. If I am not able to persuade you, you have to proceed. Please understand that nobody is saying that you do not speak now. If I understand correctly, everybody is interested in discussing it in detail in the next session. And, there would not be any difficulty in discussing it in detail in the next session. So, you can continue it in the next session (*interruptions*)

SHRI AMAL DATTA (Diamond Harbour): Sir, two 193 discussions were carried over to the next session.

MR. SPEAKER: On that point, I will examine fully and then I will see. On that point, I am not expressing my views. I can tell you only one thing. In the session, if you want to discuss it, there would not be any difficulty.

SHRI GEORGE FERNANDES: Sir, the

rule lies very clear on this, rule 336 says:

" A motion, resolution or an amendment, which has been moved and is pending in the House, shall not lapse by reason only of the prorogation of the House."

The rule is very clear.

MR. SPEAKER: If the rule is there, it will apply.

SHRI GEORGE FERNANDES: This is Rule 336. It is there in the rules.

MR. SPEAKER: I am not pronouncing.

SHRI GEORGE FERNANDES: Then it is all right.

MR. SPEAKER: Shri Basu Deb Acharia, will have the last word.

SHRI BASU DEB ACHARIA: Sir, the Government should not proceed with this contract till it is discussed in this House. That is my suggestion.

SHRI MANI SHANKAR AIYAR (Mayiladuturai): No, Sir.

MR. SPEAKER: That is his suggestion, and whether it has to be accepted or not, we will see.

SHRI MANI SHANKAR AIYAR: Sir, everyday delayed in finalising this contract would be costing country 4,000 dollars or Rs. 1 lakh. and therefore, if the continuation of this discussion into the next session is going to stand in the way of the Ministry of Railways in completing its work, then, I think that it was our responsibility that we should not do it. If there is no such restriction, then there is no objection.

19.00 hrs.

SHRI JASWANT SINGH (Chittogarh): Sir, the Parliament does not hold the executive's action. It examines the executive's action. It is no one's suggestion that in the inter session period, the Government stop taking all decisions; of course, not. The Government must go forward with its decisions. If your decisions are correct, you will meet with out approval. If your decisions are unhappily incorrect, then you will meet our disapproval. It is as simple as that.

This motion be carried forward to the next session.

SHRI CHANDRA JEET YADAV (Azamgarh): We agree.

MR. SPEAKER: Yes, all right.

19.01 hrs

VALEDICTORY REFERENCE

[English]

MR. SPEAKER: Hon'ble Members, the Third Session of the Tenth Lok Sabha and the Budget Session for this year comes to a close today. This has been a long Session in which the House held 49 sittings lasting over 310 hours.

The President addressed the members of both Houses assembled together on 24th February, 1992 in the Central Hall of parliament.. The address was televised live. Thereafter the current session began with oath/affirmation by Members elected from Punjab.

The House discussed the President's Address for more than 16 hours before adopting it unanimously. The discussions

were marked by lively exchanges between Members and speeched of the highest quality were made by many Members. Many of the speeches have been telefilmed and will be available as a permanent record in the Library.

The major part of work in this session related to the transaction of financial business. The Railway and General Budgets for 1992-93 were presented on 25 and 29th February respectively. For the first time, we telecast live, the presentation of the two Budgets and I believe that we have a very favourable response from the viewers.

The Railway Budget was discussed in the House for almost 18 hours before it was passed. The discussion relating to the General Budget lasted for more than 16 hours. The House had a general discussion on the Budget for almost 20 hours; the demands in respect of 8 ministries were taken and the others guillotined after almost 41 hours of discussions; and the discussions regarding the Finance Bill lasted for more than 11 hours. Supplementary Demands for grants, both in respect of Railways and General, for 1991-92 were also discussed and voted and the Budgets in respect of the States of Jammu and Manipur for the year 1992-93 were also passed. In all, 8 Appropriation Bill were passed by the House. The speeches of many of the members in regard to the financial business have been telefilmed and will be available in the Library.

In the field of legislation, the House passed 20 Bills, importing among them being the Representation of the People (Amendment)* Bill, the Securities and Exchange Board of India Bill, the Finance Bill, and the Constitution (Seventy -Sixth Amendment) Bill. The House also referred the Constitution (Seventy-First Amendment) Bill for delimitation of constituencies as passed by the Rajya Sabha to a select committee of the House.